

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 68**

**C.P. (IB)/190(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES:    **BANK OF MAHARASHTRA V/s MR.**  
**RAMESH DATTATRAY SAWANT**

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/189(MB)2023**

- 1) Ms. Disha Shah, Ld. Counsel for the Financial Creditor, Ms. Kartikee Korgaonkar, Ld. Counsel for the Resolution Professional and Ms. Mahak Guru, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Ld. Counsel for the Financial Creditor and the Resolution Professional submits that earlier this Bench directed the Respondent/Personal Guarantor to serve a copy of their Reply upon the Financial Creditor and the Resolution Professional; however, they have not received the same.

3) In that view of the matter, Respondent/Personal Guarantor is hereby directed to serve a copy of their Reply upon the Financial Creditor and the Resolution Professional, forthwith, so that they can peruse the same and advance their submissions on the next date of hearing.

4) Stand over to 04.06.2024, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare